

initiate steps to rationalise the approach to our national flag vis-a-vis the letter of the Chief Minister of Tamil Nadu?

SHRIMATI INDIRA GANDHI : May I report that the question is not of the flag but that of a standard. As for rationalisation, I have already said that so far as the Raj Bhavans and other standards are concerned, we are looking into the matter.

12.47 hrs.

PAPERS LAID ON THE TABLE

STATEMENT RE. CASHEW CORPORATION

THE MINISTER OF FOREIGN TRADE (SHRI L. N. MISHRA) : I beg to lay on the Table a statement regarding setting up of the Cashew Corporation. [*Placed in Library See. No. LT-4012/170*]

AUDIT REPORT, 1969 AND APPROPRIATION ACCOUNTS 1967-68 OF POSTS AND TELEGRAPHS

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : I beg to lay on the Table—

- (1) A copy of the Audit Report, Posts and Telegraphs, 1969 (Hindi version under article 151(1) of the Constitution read with sub-section (3) (ii) of section 3 of the Official Languages Act, 1963. [*Placed in Library. See No. LT-4013/70*].
- (2) A copy of Appropriation Accounts, Posts and Telegraphs. for 1967-68 (Hindi version). [*Placed in Library. See No. LT-4014/70*]

INDIAN WIRELESS TELEGRAPHY (POSSESSION) AMENDMENT RULES

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING, AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL) : On behalf of Prof. Sher Singh I beg to lay on the Table—

- (1) A copy each of the following Notifications (Hindi and English

versions) under sub-section (4) of section 10 of the Indian Wireless Telegraphy Act, 1933 :—

- (i) The Indian Wireless Telegraphy (Possession) Amendment Rules, 1969, published in Notification No. G. S. R. 2179 in Gazette of India dated the 13th September, 1969.
- (ii) The Indian Wireless Telegraphy (Possession) Amendment Rules, 1969 published in Notification No. G. S. R. 2281 in Gazette of India dated the 27th September, 1969. [*Placed in Library. See No. LT-4015/70*]
- (2) Two Statements (Hindi and English versions) showing reasons for delay in laying the above Notifications. [*Placed in Library See. No. LT-4016/70*]

12.48 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following messages received from the Secretary of Rajya Sabha :—

- (i) In accordance with the provisions of rule 115 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 18th August, 1970, agreed to the following amendments made by the Lok Sabha at its sitting held on the 10th August, 1970, in the Dock Workers (Regulation of Employment) Amendment Bill, 1967 :—

Enacting Formula

1. That at page 1, line 1,—
for "Eighteenth" substitute "Twenty first"

Clause 1

2. That at page 1, line 4,—
for "1967" substitute "1970".